

**GOVERNMENT OF INDIA
WATER RESOURCES
LOK SABHA**

UNSTARRED QUESTION NO:2029
ANSWERED ON:08.03.2000
INTER STATE WATER DISPUTES
SHYAMA SINGH

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether the National Commission for Integrated Water Resources Development has strongly recommended to the Union Government to enact a comprehensive law for joint management of inter-state rivers;
- (b) if so, whether the existing river dispute laws are ineffective and need overhauling; and
- (c) if so, the reaction of the Government thereto ?

Answer

MINISTER OF STATE FOR WATER RESOURCES (SMT. BIJOYA CHAKRAVARTY)

(a) & (b) The National Commission for Integrated Water Resources Development has recommended for enactment of a law on inter-state rivers to be called the Inter-State Rivers and River Valley (Integrated and Participatory Management) Act to inter-alia provide for (i) the constitution of River Basin Organisations and for their powers and functions, and (ii) data collection and studies to be made by the Union for possible inter- state inter-basin transfers. It has also recommended to amend the Inter State Water Disputes Act, 1956 to ensure that awards of inter-state water tribunals are given within a reasonable period of time as also for the effectiveness of such awards.

(c) An implementation Cell in the National Water Development Agency has been constituted to examine recommendations of the National Commission and suggest to Union Government about the implementability or other-wise of the recommendations and to suggest modalities for implementation of such recommendations, as found implementable. An Advisory Committee under the Chairmanship of Chairman, Central Water Commission has been constituted for assisting the implementation Cell in examining the recommendations.